

OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE
PATIALA HOUSE COURTS, NEW DELHI

LINK ROSTER

In view of the postings/transfers Order No. 7/DHC/Gaz./G-7/V.I.E. 2(a)/2023 dated 14.12.2023 of Hon'ble High Court of Delhi, the following arrangements of Link Magistrates of New Delhi District are made with immediate effect:-

S. NO	Name of MM	Link	Name of MM
1	Ms. Padma Landol, Ld. MM 10, FF, Main Building	↔	Sh. Yashdeep Chahal, Ld. MM-01 21, Main Building
2	Sh. Kapil Gupta, Ld. MM-07 06, GF, Main Building	↔	Ms. Anamika, Ld. MM-06 23, FF, Main Building
3	Sh. Rahul Jain, Ld. MM-08 12, Main Building	↔	Sh. Animesh Bhaskar Mani Tripathi, Ld. MM-02 20, FF, Main Building
4	Sh. Vaibhav Kumar, Ld. MM-05 32, Lockup Building	↔	Ms. Isha Singh, Ld. MM-03 18, FF, Main Building
5	Ms. Komal Garg, Ld. MM, (Mahila Court), 11, Main Building	↔	Ms. Akansha Garg, Ld. MM, (Mahila Court), 19 FF, Main Building
6	Ms. Anam Rais Khan, Ld. MM, (NI Act-01) 43, Publication Building	↔	Ms. Neha Garg, Ld. MM, (NI Act - 02) 41, Publication Building
7	Sh. Anurag Chabra, Ld. MM, (NI Act - 03) 42, Publication Building	↔	Sh. Abhinav Singh, Ld. MM, (NI Act - 04) 44, Publication Building
8	Sh. Harjot Singh, Ld. MM NI Act (Digital Court -01)	↔	Ms. Nishta Mehtani, MM NI Act (Digital Court-03)

1. Whenever any MM is on leave or busy in remand proceedings in Hospitals etc. or is not available due to any reason her/his work shall be looked after by the Link Magistrates shown against her/his name in the opposite column. In case both the said MMs are on leave or not available for similar reason, the MMs whose name is mentioned immediately below the name of the MM concerned shall work as next link MM and shall look after the work of court of MM whose name finds mention above her/his name. In case even the next link MM mentioned immediately below the name of concerned MM on leave or similarly not available, the MM whose name finds mentioned immediately below thereafter shall work as next link MM for such duration and so on & so forth. The two MMs mentioned in the first horizontal line shall be deemed to be MMs placed immediately below the two MMs mentioned in the last horizontal line in the roster for the above purpose. Further, in case all the Link MMs in vertical line are not available due to any reason and at the same time the

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Ist Link MM is also not available, the MM whose name is mentioned immediately below the of Ist Link MM shall work as next Link MM of the concerned court and so on and so forth. **In case all the Ld. MMs, mentioned in the above table are not available, the Court work of those Courts will be looked after by the Duty MM of the day.**

2. Duty MM of the day shall not ordinarily do the work of any Link MM on the day of his duty, except when assigned by the undersigned or in the event mentioned in the **para no. 1,4,5,&7** in this Link Roster. If such work of an officer comes to her/him, it shall be put up before next Link MM of such officer without formal marking.

3. In the absence or non-availability or being on leave or otherwise busy, the Court work of the undersigned including Miscellaneous Applications of the day, except the work referred in **para 5** shall be looked after by, **Ms. Neha Priya Ld. ACMM-02**. In the absence of Ms. Neha Priya Ld. ACMM-02 the same shall be looked after by **Sh. Yashdeep Chahal, Ld. MM-01** and in the absence of Sh. Yashdeep Chahal, Ld. MM-01 the same shall be looked after by **Ms. Anamika, Ld. MM-06** and in the absence Ms. Anamika, Ld. MM-06 the same work shall be looked after by the **Duty Magistrate of the day**.

4. In the absence or non-availability or being on leave or otherwise busy, the Administrative work, of the undersigned shall be looked after by **Sh Abhishek Kumar Ld. ACMM-01**. In the absence of Sh. Abhishek Kumar Ld. ACMM-01 the same shall be looked after by **Ms. Neha Priya Ld. ACMM-02** in the absence of Ms. Neha Priya Ld. ACMM-02, the same work shall be looked after by **Sh. Yashdeep Chahal Ld. MM-01** and in the absence of Sh. Yashdeep Chahal, Ld. MM-01, the same work shall be looked after by **Ms. Anamika, Ld. MM-06** and in the absence Ms. Anamika Ld. MM-06, the same work shall be looked after by the **Duty Magistrate of the day**.

5. **Ld. ACMM-01** shall dispose, all Miscellaneous applications and work pertaining to Court Complaints and cases of Crime Branch, EOW, Special Cell, Customs Act, CGST Act, Cyber Cell(IT Act), Central Excise and in cases of Directorate of Revenue Intelligence (DRI) as and when, the Undersigned is on leave or otherwise busy or not available. In case of non-availability Ld. ACMM-01, the same shall be looked after by **Ld. ACMM-02** and in case of non-availability of both the ACMMs, the same shall be looked after by **Duty Magistrate of the day**.

6. In the absence or non-availability or being on leave or otherwise busy with the Administrative work, applications for transfer of cases and work of **Transit Remand** would be dealt by **Sh. Abhishek Kumar Ld. ACMM-01** and in the absence of Sh. Abhishek Kumar Ld. ACMM-01, the same be looked after by **Ms. Neha Priya Ld. ACMM-02**, in the absence of both the ACMMs, the same work shall be looked after by the **Duty Magistrate of the day**.

7. (a) **Both the ACMMs shall work as 1st Link ACMM of each other.**

(b) In case of non-availability of **Sh. Abhishek Kumar Ld. ACMM- 01** or being on leave or otherwise busy with the Administrative work, the Court work Sh. Abhishek Kumar Ld. ACMM-01 shall be looked after by **Ms. Neha Priya Ld. ACMM-02**, except the cases of **P.S IGI Airport. Sh. Vaibhav Kumar, Ld. MM-05** shall work as **1st Link** of the Court of **Sh. Abhishek Kumar Ld. ACMM-01**, for the cases relating to **P.S. IGI Airport only**. In case of non-availability Sh. Vaibhav Kumar, Ld. MM-05 the same work shall be looked after by the **Sh. Rahul Jain Ld. MM-08**, as **2nd Link**. In case of non-availability of Sh. Rahul Jain Ld. MM-08, the same work shall be looked after by the **Ld. MM** whose name is mentioned immediately below the name of Sh. Rahul Jain Ld. MM-08 and so on and so forth in this Roster.

(c) In case of non-availability **Ms. Neha Priya Ld. ACMM- 02** or being on leave or otherwise busy with the Administrative work, the Court work of Ms. Neha Priya Ld. ACMM-02 shall be looked after by **Sh. Abhishek Kumar Ld. ACMM-01**, except the cases of **P.S. Vasant Kunj (S) and R.K.Puram**.

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Ms. Isha Singh, Ld. MM-03 shall work as 1st Link of the Court of Ms. Neha Priya Ld. ACMM-02 for the cases relating to P.S. Vasant Kunj (S) and R.K.Puram only. In case of non-availability of Ms. Isha Singh, Ld. MM-03 the same work shall be looked after by the Sh. Animesh Bhaskar Mani Tripathi Ld. MM-02, as 2nd Link. In case of non-availability of Sh. Animesh Bhaskar Mani Tripathi Ld. MM-02, the same work shall be looked after by the Ld. MM whose name is mentioned immediately below the name of Sh. Animesh Bhaskar Mani Tripathi Ld. MM-02 and so on and so forth in this Roster.

(d) In case of non-availability of Both ACMMs or they being on leave or otherwise busy with some administrative work, work pertaining to Court Complaints and cases of Crime Branch, EOW, Special Cell, Customs Act, CGST Act, Central Excise and in cases of Directorate of Revenue Intelligence (DRI) SARFESI Act, Extradition etc of ACMMs shall be looked after by Duty MM of the day.

8. In supersession of earlier practice direction/guidelines, applications for Plea Bargaining moved before the concerned Court shall be assigned to the first Link MM of the said Court, as per Link Roster in force, irrespective of the fact if the first Link MM happens to be on leave or not available due to any reason. There shall be no need to route the applications through the CMM and shall be directly assigned to the First Link MM, who shall proceed to disposed it. If the first Link MM happens to be not available on any day on which Plea Bargaining matter is fixed, his Link MM shall adjourn the matter to a short date. Unless specifically ordered by the undersigned, the applications for Plea Bargaining shall not be assigned to any other Link MM except the First Link MM. Practice guidelines issued separately for Plea Bargaining vide Order No. 3958-4024/CMM/Central/PB/2018 dated 03.05.2023 shall remain in force. It is made clear that Plea Bargaining matters already pending with the ACMMs/MMs shall be dealt with by them only and shall not be transferred. After disposal of Plea Bargaining proceedings, the said files be sent to the Concerned trial Courts directly.

9. The Link MM besides fixing dates will also do other misc. work except framing charge or passing final judgments depending purely on the availability of time and volume of work fixed in their courts.

10. The Link MM shall first take up the work of the court of MM on leave, personally adjourn the matter listed, disposed off misc. applications and then start the work of her/his own court.

11. An application for recording statement U/s 164 Cr. P.C. & application of TIP Moved before Sh. Abhishek Kumar Ld. ACMM-01 shall be looked after by Ms. Padma Landol, Ld. MM-04. In the non-availability of Ms. Padma Landol, Ld. MM-04 the same work shall be looked after by the Ld. MM whose name is mentioned immediately below the name of Ms. Padma Landol, Ld. MM-04 and so on so forth.

12. An application for recording statement U/s 164 Cr. P.C. & application of TIP Moved before Ms Neha Priya Ld. ACMM-02 shall be looked after by Ms. Neha Garg, Ld. MM in the non-availability of Ms. Neha Garg, Ld. MM the same work shall be looked after by the Ld. MM whose name is mentioned immediately below the name of Ms. Neha Garg, Ld. MM and so on so forth.

13. In case first Link MM is on leave or non-availability on account of having gone for some official duty such application U/s 164 Cr. P.C. and for TIP be made over by the area MM to the next Link MM and so on as per table mentioned above.

14. If the area MM is on leave or not available for above said reasons his/her Link MM or in case of non-availability of even Link MM, his/her next Link MM shall deal with the application U/s 164 Cr. P.C. & TIP in the same manner. For removal of doubts it is clarified that in such situations, formal making of order shall not be necessary, nor awaited by the Link MM, or next link MM (as the case may be) who shall proceed to record the statement u/s 164 Cr.P.C. or arrange for holding T.I.P. Etc.

15. Where the existing Link Magistrate has fixed a particular date for recording certain proceedings like TIP, identification of case property, Inquest Proceedings, Statement U/s 164 Cr. P.C. etc., proceedings shall be conducted by him/her only on date so fixed, so as to avoid inconvenience to litigants.

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16. All the MMs are directed to dispose of the application U/s 164 Cr.P.C. put up before them by their Link Magistrate or marked by the undersigned preferably on the same date or for reasons to be recorded, on the earliest subsequent date.

17. In any case, the Link Magistrate shall commence work in the concerned court when presiding officer is on leave by 10:00 a.m. In case where a particular officer is expected to work as Link Magistrate, in more than one court on given day, he shall suitably instruct the reader of such other court to inform the litigants and members of the Bar about the time when the Link Magistrate would be coming to such other court. (refer circular No. 5958 -6040/CMM dated 19.07.99).

18. If as a consequence of absence or for reason in the nature mentioned above, if some Metropolitan Magistrate are not available and consequently the work of more than two additional courts (i.e. other than his own court) comes for disposal before a Metropolitan Magistrate, for whole of the day, such request should be made before the undersigned in early hours of the day so that suitable orders may be passed for assigning the additional load of work on temporary basis, subject to the availability of sufficient number of the magistrates, for additional duties on such day. For removal of doubts, it is clarified that such request shall not be entertained for less than full working day.

19. Vide order No. 49/DHC/Gaz/G-7/V.I.E.2(a)/2023 dated 14.12.2023 Upon transfer of Sh. Sahil Monga Ld. MM (Digital Court-02) the work of his court is assigned to Sh Harjot Singh Ld (Digital Court-01) and Upon transfer of Sh. Pankaj Rai Ld. MM (NI Act Court-05) the work of his court is assigned to Sh Abhinav Singh Ld MM (NI Act Court-04).

(NABEELA WALI)
Chief Metropolitan Magistrate
Patiala House Courts, New Delhi.

No. 37-82 /2024/CMM/PHC/New Delhi.

Dated: 02.01.2024

Copy forwarded for information/necessary action to:-

1. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi.
(Through Ld. District & Sessions Judge, Patiala House Court, New Delhi).
2. The Ld. District & Sessions Judge, Patiala House Courts, New Delhi.
3. All the other Ld. District & Sessions Judges, Center (HQ), West/THC, North, North-West/Rohini, Shahdra, East, North-East/KKD, South-West/Dwarka, South, South-East/Saket, Delhi/New Delhi.
4. All the Ld. Chief Metropolitan Magistrates, Center, West/THC, North, North-West/Rohini, Shahdra, East, North-East/KKD, South-West/Dwarka, South, South-East/Saket, Delhi/New Delhi.
5. All the Ld. ACMMs, Patiala House Courts, New Delhi District.
6. All concerned MM's, Patiala House Courts, New Delhi.
7. The Administrative Civil Judge, Patiala House Courts, New Delhi.
8. The Officer Incharge, Pool Car, Patiala House Courts, New Delhi.
9. The Chief Prosecutor, New Delhi- Districts.
10. The Commissioner of Police, PHC, New Delhi.
11. The DCPs, New Delhi, South & South-West, District.
12. The Incharge, Care Taking Branch, Patiala House Courts, New Delhi with the direction to affix the copies of the same at all the notice boards at Patiala House Courts Complex.
13. The Secretary, Bar Association, Tis Hazari, Patiala House, Saket Court, KKD & Dwarka Courts.
14. The Incharge, District Court Web-Site Committee, Room No. 234, Tis Hazari Courts, Delhi.
15. The Incharge, Lock-up, Patiala House Courts, New Delhi.
16. The Law Officer, Tihar Jail, Delhi.

(NABEELA WALI)
Chief Metropolitan Magistrate
Patiala House Courts, New Delhi.
02.01.2024